

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/731/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
Versus		
Sakriya Technologies Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Anand Shankar Jha, Adv. Sachin Mintri, Adv.
Abhilekh Tiwari

For the Respondent : Adv. Sahil Khurana, Adv. Aditya Singh, Adv. Bhavya
Nakra, Adv. Sumant Narang

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **20.05.2024**.

Sd/-
(Court Officer)